

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

\* \* \*

OAA. NO. 1513/93

Dt. of Decision : 14.12.93

Dr. Y. Koramma

... Applicant

Vs

1. The Union of India  
Represented by the Secretary,  
Ministry of Health & Family Welfare  
Department, New Delhi.
2. The Director (Medical)  
Ministry of Communications,  
Department of Posts,  
Government of India,  
Dak Bhawan, New Delhi-110 001.
3. The Chief Post Master General,  
Andhra Circle,  
Hyderabad - 500 001.
4. The Post Master General.

Counsel for the Applicant : Mr. J.V. Lakshmana Rao

Counsel for the Respondents : Mr. N.V. Raghavareddy  
~~Mr. N.B. Devapai~~

CORAM:

THE HON'BLE JUSTICE SUDHIL NEELAKANT DAS - CHIEF CHANAKYA

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

arif

..2

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

The applicant who is working as Chief Medical Officer was transferred from Bhopal to Rajahmundry at her request and then she joined at Rajahmundry on 19.5.1992. She was transferred from Rajahmundry to Vijayawada as per the Directorate Memo No.24-13/93-Medical, dated 27.10.1993 and it was conveyed to the applicant through the Chief Postmaster General, Hyderabad/the Postmaster General, Visakhapatnam. The same is assailed in this OA.

2. It is contended interalia for the applicant that her husband is a Contractor and he has to stay frequently at Visakhapatnam and her children are studying in Rajahmundry and as it is a case of transfer before she completed the usual period in Rajahmundry and as it is further the case of transfer in the middle of the academic year, it causes much prejudice to her. It is also stated for the applicant that to her knowledge, no one is posted in her place in Rajahmundry.

3. Shri N.V.Raghava Reddy, learned standing counsel for the respondents submitted that there is alternative remedy of making a representation to the Member, Postal Services, New Delhi and this OA is not maintainable without availing the said alternative remedy.

4. The applicant made a representation to the Deputy Director General (Medical), New Delhi and no date is mentioned in the said representation. The Chief Postmaster General, Hyderabad received it on 10.11.1993. As the proper authority to consider the said representation is as said to

*Ans*

contd....

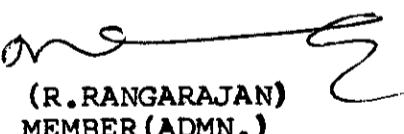
*20th Jan 1994*

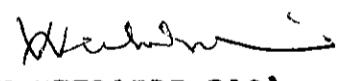
.. 3 ..

be the Member, Postal Services, we feel it proper to pass the following order:-

The applicant is free to make a representation to the Member, Postal Services, New Delhi against the impugned order of transfer by sending it through proper channel i.e., the Post Master General, Visakhapatnam. If the same is sent to the Post Master General, Visakhapatnam for onward transmission to the Member, Postal Services, by sending it by <sup>ed</sup> Register Post Acknowledgement Due by 31.12.1993, the same has to be considered by the Member, Postal Services. The impugned order is suspended till the disposal of ~~the~~ such a representation if it is going to be sent by Registered Post Acknowledgement Due by 31.12.1993. If it is not sent by 31.12.1993, this OA stands dismissed.

5. The OA is ordered accordingly at the admission stage. No costs. A copy of this order has to be sent to the Postmaster General, Visakhapatnam and also to the Member, Postal Services, New Delhi.

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 14th December, 1993.  
Open court dictation

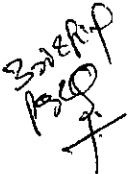
  
Deputy Registrar (D)

vsn

To

1. The Secretary, Union of India, Min. of Health & Family Welfare Dept. New Delhi.
2. The Director (Medical) Ministry of Communications, Dept. of Posts, Govt. of India, Dak Bhawan, New Delhi-1.
3. The Chief Postmaster General, Andhra Circle, Hyderabad-1.
4. The Post Master General, Visakhapatnam-3.
5. The Member, Postal Services, New Delhi.
6. One copy to Mr. J. V. Lakshmana Rao, Advocate, Plot No. 301, Balaji Towers, New Bakaram, Hyderabad.
7. One copy to Mr. N. R. ~~Rajendra~~ <sup>Rajendra</sup>, M. G. S. C. C. A. T. Hyd.
8. One copy to Library C. A. T. Hyd.
9. One spare copy.

pvm

  
PVM

CC by

16/12/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 14-12-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No. 1513/93

T.A.No.

( W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

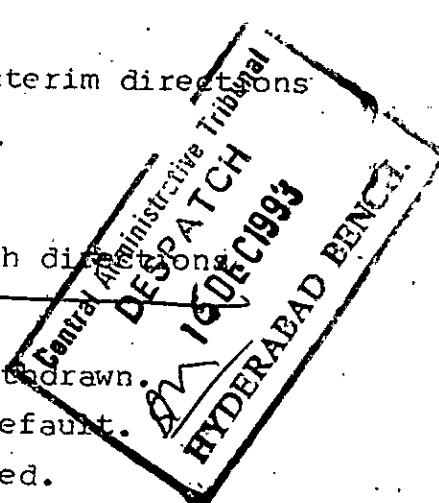
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.



pvm

15/12/93  
20/12/93